



2026:AHC:29691-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1400 of 2026

Mohd. Sarfraj Ahmad

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjeev Kumar
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs :-

"(i) Issue a writ, order or direction in the nature of mandamus commanding and directing the respondent no.3 to direct the concerned officials to delete the name of the petitioner from the history sheet stated to have maintained at the respondent no. 3 and further be pleased to direct the respondent no. 3 to pass the appropriate order on the representation dated 04.11.2025 made by the petitioner pending before him by reasoned and speaking order within a stipulated period contained as Annexure No. 2.

(ii) Issue any other writ, order or direction, which this Hon'ble Court may deem fit in the facts and circumstances of the case.

(iii) to award the cost of this petition."

3. Learned counsel for the petitioner has submitted that the history sheet in Form-A on the basis of 9 cases has been initiated against the petitioner. Against the said opening of history sheet, the petitioner has submitted a representation dated 04.11.2025. However, no final order on the said representation has been passed by the respondent no. 3 and the same is still pending.

4. In view thereof, the respondent no. 3, Superintendent of Police, Deoria, is directed to decide the petitioner's representation dated

04.11.2025 as expeditiously as possible in accordance with law.

5. With the aforesaid observations, this writ petition stands disposed of.

February 9, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)